

CWP-PIL-211-2024 (O&M) & CWP-10284-2025 (O&M)**JATINDER MAAN AND ANOTHER
V/S
UT CHANDIGARH AND OTHERS**

Present:- Mr. Kshitij Sharma, Sr. Advocate (arguing counsel)
Ms. Gurpreet Bhatti, Advocate
for the petitioner in CWP-PIL-211-2024.

Mr. Aditya Vikram Rametra, applicant-in-person
in CM-298-CWPIL-2026

Ms. Shubreet Kaur, Additional Standing counsel (arguing counsel)
Ms. Sukriti Gupta, Jr. Panel counsel for U.T. Chandigarh.

CM-23-CWPIL-2026

For the reasons stated in the application, same is allowed. The Standard Operating Procedures for Group Home, Section-31 Chandigarh is taken on record as Annexures R-3/5 and R-3/6, subject to all just exceptions.

CM-63-CWPIL-2026

In view of the averments made in the application, same is allowed. The additional affidavit along with Annexures P-67 to P-73 is taken on record, subject to all just exceptions.

CM-293-CWPIL-2026

Learned counsel for the rival parties have been heard on the present application. It is informed that by a decision taken by the Administrator on 28.04.2026, it has been decided that the Group Home, Sector 31-C, Chandigarh shall be shared with paid senior citizens on account of low occupancy by patients of mental illness.

Learned Senior counsel for the petitioner, on the other hand, submits that till November 2025, the security deposit was exorbitant, being as high as ₹20 lakhs, whereafter the same was reduced to around ₹3 to ₹6 lakhs. It is also

submitted by learned Senior counsel for the petitioner that without making adequate publicity of the reduced rent and spreading awareness, a small window of four weeks for the first time and six weeks for the second time was provided for mental illness patients to apply for admission to Group Home, Sector 31-C, Chandigarh.

The decision now taken by the U.T. Administration is that the said Group Home Sector 31-C Chandigarh shall be shared by senior citizens, who shall pay for the occupancy.

The possibility of more number of applicants of mental illness coming forth if the awareness campaign was spread in a proper manner cannot be ruled out.

Therefore, this Court, by way of an interim order, directs that the process of spreading awareness through a widely publicised campaign shall continue for the next three months and thereafter a window of at least two months shall be kept open for mentally ill patients to apply. Till then, the admission of paid senior citizens shall remain postponed.

However, the present interim order shall not effect those paid senior citizens who have already been admitted. The applications of senior citizens that are pending may be received, but the same shall not be processed for the time being till next date of hearing.

The U.T. Administration is also directed to ensure availability of adequate professional and Class-IV staff.

It is informed that the Executive Committee last met in November 2025, whereafter no meetings have taken place.

The U.T. Administration is further directed to ensure that the Executive Committee of the UTTHAAN society for Group Home, as provided in Article 13 of the Memorandum, meets in accordance with the prescribed policy.

Let a meeting of the Executive Committee of the UTTHAAN society be convened within the next week.

In regard to all aforesaid directions, compliance report be filed.

List on 23.07.2026.

A photocopy of this order be placed on the file of connected case.

(SHEEL NAGU)
CHIEF JUSTICE

(SANJIV BERRY)
JUDGE

27.05.2026
S.Sharma